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- 41. Soda Ash.
- 42. Dry Cells for torches.
- 43. Hurricane lanterns.
- 44. Household appliances such as electric irons, heaters and the like.
- 45. Synthetic rubber.
- 46. Rayon Tyre Yarn/Cord/Fabric.
- 47. Carbon black.
- 48. Polyvinyl chloride (P. V. C.) resins and compounds.
- 49. Polystyrene and Polstyrene moulding powder.
- 50. Polyothylene and Polyethylene moulding powder.
- 51. Tractors.
- 52. Tyres and tubes of scooters (including scooter rickshaws and Auto rickshaws).
- 53. Coconut husk (Raw or retted).
- 54. Tyres and tubes of cars, buses, jeeps, vans, trucks, automobile of any other category whatsoever, Tractors and tractor trollies.
- 55. Dry cells and Batteries for Transistor Radios.
- 56. Tyres and Tubes of Animal Drawn Vehicle.
- 57. Electric Cables and Wires.
- 58. Man-made cellulosic and non-cellulosic stap'e fibre.
- 59. Crude oil.
- 60. Yarn made wholly or in part from any of the following materials, namely—

 (i) cotton; (ii) wool; (iii) man-made eel ulosic spun fibre; (iy) man-made non-cellulosie spun fibre; (v) silk.
- (l) Man-made cellulosic and noncellulosicfilament yarn, (ii) Nylon Tyre Yarn/Cord/Fabric.

(Export of a Tamil Film to America

*439. SHRI G. LAKSHMANAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that a Tamil film named 'Ulagam Sutrum Valiban' has been allowed to be exported to America;

(b) if so, whether clearance from the Reserve Bank of India was obtained; and

•(Transferred from the 3rd December, 1974.

l/RajyaSabha/75-4

(c) if not, the circumstances under which the film was screened in America ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL) : (a) to (c) One 16 mm print of the Tamil film 'ULAGAM SUTRUM VALIBAN' was allowed to be taken by Shri M. G. Ramachandran, as personal baggage, during his lecture tour of USA in October-November, 1974. The film was shown non-cornmercially to University and Colleg* audience in USA and has since been re-imported.

Loss in Coal Production

*638. SHRI J. S. ANAND : Will the Minister of ENERGY be pleased to state :

(a) the reasons for losses in coal production during the years 1973 and 1974:

(b) what was the target of coal production during the above period; and

(z) how much Government have earned from coal after nationalisation of the coal industry ?

THE MINISTER OF STATE IN TH1 MINISTRY OF ENERGY (SHRI K. C. PANT) : (a) and (b) The target of coal production for 1973-74 was fixed at 93.5 million tonnes at the beginning of the Fourth Plan. Due to the slow growth of demand, the requirement was estimated at 85 million tonnes in early 1973. The actual production reached in 1973-74 was 78 million tonnes and this was higher than that in any previous year. The shortfall as compared to the target was mainly due to the slow growth of demand, industrial unrest in 1970-71 and 1971-72 which affected development, shortage of wagons, inadequate supply of explosives and the power shortage experienced ir. the Eastern Region during the beginning of the year. The target for 1974-75, earlier fixed at 90 million tonnes, was subsequently raised to 95 million tonnes. Though a recent assessment showed the expected production during 1974-75 as 88 million tonnes the current efforts are focussed at achieving the earlier target of 90 million tonnes

(c) No profit has been earned so far from coal industry after nationalisation.

Employment opportunities for Educated Unemployed in U.P.

1359. SHRI SYED AHMAD HASHMI : Will the Minister of PLANNING be pleased to s'ate :

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(a) whether any scheme for providing employment opportunities for the educated unemployed in Uttar Pradesh has recently been sanctioned by the Planning Commission; and

(b) if so, what are the details of the scheme and by when it is likely to be implemented?

THE MINISTER OF PLANNING (SHRI D. P. DHAR) : (a)and(b) Under the Employment Promotion Programme, 1974-75

the Government of Uttar Pradesh have been allocated a ceiling amount of Rs. 340-00 lakhs. 21 schemes received from Uttar Pradesh Government recently, involving an outlay of Rs. 340.C0 lakhs and having an employment potential of 16.766 persons, qualify for assistance under the Employment Promotion Programme, 1974-75.

The details of these schemes are as follows :---

Nature of Schemes	No. of schemes	Outlay (Rs. lakhs)	Employment potential
 (i) Self Employment Schemes: (Including schemes for self employment of unemployed engineers. Agricultural Gradu- ates, Post Graduates, Matriculates etc. establish- ments of Functional Industrial Estates (PhaSe 1 & II) at Panki (Kanpur). Ancillary Industrial Estates at BHEL (Hardwar) & (Jhansi) Indust- rial Estate for leather goods at Unnao etc). 	20	339.72	16,718
 (ii) Training Schemes (Training of Personnel for Uttar Pradesh Textile Corporation). 	1	0.28	48
TOTAL.	21	340.00	16,766

भाखडा-नंगल समझौता

1360. थी भैरो सिंह शेखावत : क्या ऊर्जा मंत्री यह बताने की कुपा करेंगे कि :

(क) माखडा-नंगल समझौत के किन-किन उपबंधों को सभी तक अमल में नहीं लाया गया है; और

(ख) उनके द्वारा समझौते को अमल में न लाए जाने के क्या कारण है ?

+[Bhakra-Nangal agreement

1360. SHRI B.S. SHEKHAWAT : Will the Minister of ENERGY be pleased to state :

(a) the provisions of Bhakra-Nangal agreement which have not been implemented so far; and

(b) the reasons for their hon implementation of the agreement?!

ऊर्जा मवालय म उपमतो (प्रो० सिद्धेश्वर प्रसाद) : (क) श्रीर (ख) राजस्वान झीर भूतपूर्व पंजाव राज्यों के बीच भाखड़ा नंगल करार 1959 में निष्पादित हुँग्रा था। इसमें लगभग 50 अनुच्छेद हैं, जिनमें प्रत्येक राज्य में लागत और लाभों को बांटने, जल झौर विद्युत ंग वितरण के ढंग का निर्धारण किया गया है और जो ीनों राज्यों के मध्य मतभेदों को तय करने की कियाविधि को भी निर्धारित करते हैं।

केन्द्र को इस करार के किसी उपबन्ध का अनपालन न किए जाने के संबंध में कोई जिकायत प्राप्त नहीं हुई 1 8

t[THE DUPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. S1DDH-KSHYVAR PRASAD) : (a) and (b) The Bhakra Nangal agreement was executed in 1959 between the States of Rajasthan and Erstwhile Punjab. It contains about 50 articles which prescribe the sharing of cost and benefits by each State, the manner in which the water and power is to be distribute.! and also lays down the procedure to settle the differences between the two States.

The Centre has not received any complaint regarding non-compliance of any provision of this agreement.]

f[] English translation.